

(i) श्रीमती इन्दिरा गांधी, भूतपूर्व प्रधान मंत्री

उन्हें बंगला नं० 12, विलिंग्डन क्रिसेंट (टाइप-Viii) का आवंटन "मूल नियम 45-ख" के अधीन निर्धारित किराये व विभागीय प्रभारों सहित (2824 रुपये प्रतिमास) पर पूर्णतया अस्थायी आधार पर किया गया है।

(ii) श्री जयराम दास दौलत राम, (भूतपूर्व संसद सदस्य)

वे टाइप-Viii के बंगला नं० 14, तुगलक रोड में रह रहे थे। उन्हें 17-बी हैबलाक स्ववेयर (टाइप-V) का आवंटन "मूल नियम 45-ख" के अधीन निर्धारित किराये तथा विभागीय प्रभारों पर किया गया है ताकि वे उपर्युक्त वास को खाली कर सकें।

(ख) ये आवंटन तदर्थ आधार पर हैं तथा सक्षम प्राधिकारी के अनुमोदन से किए गए हैं।

(ग) जी, नहीं। ये आवंटन पूर्णतया अस्थायी आधार पर हैं और किसी भी समय रद्द किए जा सकते हैं या वापस लिए जा सकते हैं।

**Claims against Supplies/Deposits made on account of Sale of DGS&D Surplus Stores**

174. SHRI SHAMBHUNATH CHATURVEDI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of claims of parties in India and amounts involved (against the undivided Government of India) for supplies made or deposits made on account of sale of D.G.S. & D. surplus stores, which were accepted by the Central Claims Organisation in his

Ministry after verification and acceptance by the Pakistan Government, which had been paid and those which are still pending for payment by his Ministry;

(b) whether the payment of any such accepted claim has been demurred on the ground that claims relating to 1947 repartition contracts was barred by Limitation in 1956, although the claimants had been pursuing their claims as early as 1948;

(c) if so, the reasons therefor; and

(d) the effective steps being taken to expedite the same and afford necessary relief to the affected parties?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) 454 claims involving an amount of Rs. 68.25 lakhs were registered with the Central Claims Organisation in India, in respect of supplies made and/or deposits with D.G.S.&D., on account of surplus stores. Out of these, 162 claims of the value of Rs. 28.96 lakhs were disposed of, leaving a balance of 292 claims involving an amount of Rs. 39.29 lakhs which are pending for want of verification report from the Government of Pakistan.

(b) In no such case payment has been denied on account of limitation.

(c) Does not arise.

(d) Efforts are being made to expedite the disposal of remaining cases which, however, depends primarily on response from the Pakistan Government.

**Disruption of Water Supply in Delhi**

175. SHRI SHAMBHUNATH CHATURVEDI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there have been organised attempts to tamper with the